



सत्यमेव जयते

Government of National Capital Territory of Delhi**e-Stamp**

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 Certificate Issued Date : 18-Jun-2024 04:27 PM
 Account Reference : IMPACC (IV)/ dl811403/ DELHI/ DL-DLH
 Unique Doc. Reference : SUBIN-DL81140365747950943827W
 Purchased by : Vivek Chauhan
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : Vivek Chauhan
 Second Party : Not Applicable
 Stamp Duty Paid By : Vivek Chauhan
 Stamp Duty Amount (Rs.) : 10
 (Ten only)

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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH: NEW DELHI
O.A. No. 63/2024

IN THE MATTER OF:

PRITPAL SHARMA

---Applicant

VS

I&FC Through Additional Chief Secretary NCT of Delhi.

RESPONDENT

STATUS REPORT BY WAY OF AN AFFIDAVIT ON BEHALF OF THE RESPONDENT I&FC
NCT DELHI PURSUANT TO ORDER DATED 25/04/2024

Affidavit

I Vivek Chauhan S/o Sh. Baldev Chauhan Aged About ⁴³ ~~45~~ Years Executive Engineer
Civil Division-V I&FC Govt of NCT Of Delhi, New Delhi.

I, deponent above named, do hereby solemnly affirm as state as follows.

1. That I am presently posted as Executive Engineer, Civil Division No-V I&FC New Delhi and am conversant with the facts of the case, as such an competent to depose the instant affidavit, on the basis of the official record maintained and made available, on behalf of Respondent I&FC.
2. That the instant status report/affidavit is being filed pursuant to order dated 25/04/2024 of this Hon'ble National Green Tribunal. The Tribunal inter-alia passed the following order (reproduce relevant extracts only)

"4. In view of the facts and circumstance of the case, report filed by respondent no.1- MCD and reply filed by respondents no.3 to 6 we consider presence of the NCT of Delhi, Irrigation and Flood Control Department, through its Additional Chief Secretary and Delhi State Industrial & Infrastructure Development Corporation Ltd, through its Chairman to be necessary for just and proper adjudication of the question involved in the case and they are impleaded as respondent no.7 to 9.

5. The Registry is directed to amend memo of parties to the application and issue notices to respondents no 7 to 9 requiring them to file their reply/response within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of image PDF.

6. List for further consideration on 06.08.2024."



3. In pursuant to above cited order, the answering respondent I&FC is submitted that the Aya Nagar, Phase 6, New Delhi is part of an unauthorized colony. In unauthorized colonies, the answering Respondent I&FC not undertaking/carrying out any maintenance/development work. Hence, in view of the same, the answering Respondent I&FC has no role to play as regards to alleged construction of stairs and ramps erected by the owners/occupiers of Houses No-1031 C1/1 G-1 Block, 1031 C/1 G-I Block, 1031 C G-I Block and 1033 P G-I Block in Aya NAGAR Phase 6 New Delhi

4. That it is also pointed out that the execution of development work in the unauthorized colony is being undertaken by DSIIDC of Govt. of NCT of Delhi. So Area of Aya Nagar Phase No-6 comes under the Jurisdiction of DSIIDC.

Annexure-A (Colly)

Hence, in view of the given facts and circumstances the answering respondent- I&FC may kindly be deleted from array of parties, in the Interest of Justice.

VERIFICATION:

[Signature]

Deponent

Verified at New Delhi on this day of 18th day of June 2024 that the contents of my above affidavit are true and correct to my knowledge based on the official records and no part of it is false and nothing material had been concealed there from.

[Signature]

Deponent



ATTESTED
[Signature]
 NOTARY PUBLIC
 DELHI (INDIA)

18 JUN 2024